177 Disturbances at Election AGRAHAYANA 28, 1890 (SAKA) Papers Laid 178 meetings in West Bengal (C.A.)

all parties and candidates carrying on election campaign may not be assaulted and may not be debarred from their own work? What steps will be taken for the safety of the polling booths and the security of the ballot boxes? The Home Minister has to assure us on these three things.

SHRI J. M. BISWAS : It is a manufactured telegram.

SHRI Y. B. CHAVAN : It is very deplorable that even a person of the standing of the ex-chief Minister and a distinguished politician, a person like Shri P. C. Sen was not spared. All these matters are under investigation.

The hon. Member wanted to know what steps we were taking to ensure peaceful election meetings. We are taking all possible steps in regard to this matter, but this cannot be done unless we get co-operation from all political parties. I would request the leaders of all political parties of Bengal....

SHRI PILOO MODY (Godhra) : if he had the co-operation of all political parties, it would not be necessary to do anything.

SHRI J.M. BISWAS : They do not want co-operation : it is due to fa coitnalism in the Congress Party.

SHRI PILOO MODY : If he had the cooperation of all political parties, it would not be necessary for him to do anything. It is because he does not have it, therefore, it is necessary.

SHRI Y.B. CHAVAN : The hon. Member is right. I do not have their co-operation. Therefore, I am asking for it. So, it is obvious.

MR. SPEAKER : If he had it, he would not have asked for it.

SHRI Y. B. CHAVAN : I do not have it, and that is why I am asking for it.

DR. SUSHILA NAYAR (Jhansi) He will never get their co-operation.

SHRIY, B. CHAVAN : If I do not get their co-operation then without their cooperation we shall see that peace is maintained during the elections.

As far as the polling booths are concerned, we have taken necessary steps to keep mobile police parties to see that peace is maintained at the polling station. I would assure the House that we shall take everystep to see that boxes certainly will not be allo: ed to be tampered with.

12.43 hrs.

PAPERS LAID ON THE TABLE

Notification under Indian Telegraph Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVELOP-MENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): On behalf of Shri I.K. Gujral, I beg to lay on the Table:-

(1) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1968, published in Notification No. G. S. R. 1961 (English version) and G. S. R. 1962 (Hindi version) in Gazette of India dated the 9th November 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-2769/68]

Review on the working of Hindustan Steel Limited and Annual Report of Hindustan Steel Limited.

SHRI ANNASAHIB SHINDE : On behalf of Shri P. C. Sethi,

I bag to lay on the Table a copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956:-

- Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1967-68.
- (2) Annual Repot of the Hindustan Steel Limited, Ranchi, for the year 1967-68.